

(10)

Central Administrative Tribunal  
Principal Bench: New Delhi

CCP-438/93 in  
MA 3464/93 in  
OA 2793/91

New Delhi this the 24th Day of November, 1993.

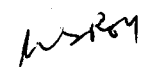
The Hon'ble Mr. N.V. Krishnan, Vice-Chairman  
The Hon'ble Mr. C.J. Roy, Member(J)


Kanwaljit Kaur, d/o Sh. Beant Singh,  
R/o 283/317, Vishnu Garden Extension,  
New Delhi ...Petitioner  
(By Advocate Shri A.S. Grewal)

- Versus
1. Sh. M.B. Kaushal,  
Commissioner of Police Delhi,  
Delhi Police Headquarters,  
M.S.O. Building, I.P. Estate,  
New Delhi.
  2. Sh. Virender Prakash,  
Deputy Commissioner of Police,  
Provision & Lines,  
Rajpur Road,  
Delhi-110 054 ...Respondents

O R D E R  
(Hon'ble Mr. N.V. Krishnan)

We notice that the petition relates to the implementation of the judgement rendered on 17.1.92 in OA 2793/91. The learned counsel was, therefore, asked whether this matter is not barred by limitation under the Contempt of Courts Act. His reply is not satisfactory. We, therefore, find that this C.C.P is barred by limitation and is dismissed. The learned counsel states that he has filed an M.A. for condonation of delay. In relation to Contempt of Courts Act, there is no provision for condonation of delay and hence that M.A. is dismissed.

  
(C.J. Roy)  
Member(J)

  
(N.V. Krishnan)  
Vice-Chairman

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